

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
27-06-2024 AT 10:30 AM**

**CP No. 51/241/HDB/2022**  
u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. Kura Veerender Reddy

**...Petitioner**

**AND**

Saboo Cars Pvt Ltd & Others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Ms Madhavi Latha, for petitioner present physically.  
Learned Counsel Mr G Bhupesh, for Respondent No.2 present physically.  
Learned Counsel Mr G Kalyan Chakravarthy, for Respondent Nos 4,6,8 and 9  
present through Video Conference.  
Rejoinder filed. It is represented that copies have not been served on the other  
side.  
Let the company petitioner shall serve the copies within three days from today  
lest rejoinder will not be taken on record as pleadings completed.  
For hearing, matter adjourned to 04.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**